

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH – COURT NO. I

SERVICE TAX APPEAL NO. 28180 OF 2013

(Arising out of Order-in-Original No.29/2013-S.Tax dt.08.08.2013 passed by Commissioner of Customs,
Central Excise & Service Tax, Guntur)

M/s Resins & Allied Products

Plot No.176/2A, D.No.13-2, Nidamaneru,
Vijayawada Rural, Vijayawada, AP – 521 104

.....Appellant

VERSUS

**Commissioner of Customs, Central
Excise & Service Tax, Guntur**

Kannavarithota, Guntur,
Andhra Pradesh – 522 004

.....Respondent

APPEARANCE:

Advocate for the Appellant
Shri Mir Anwar Mohiuddin, Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: September 29, 2021

FINAL ORDER No. A/30285/2021

JUSTICE DILIP GUPTA

It is pointed out that the matter has been settled under the Sabka
Vishwas (Legacy Dispute Resolution) Scheme, 2019. The Appeal, therefore,
stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**